

[Shri Nambiar]

a long time after the Dearness Allowance Committee has reported. We have a lot of things to discuss, and this matter concerns thousands of Government employees. Therefore, I request that some time may be allotted for discussion of the Report.

Mr. Deputy-Speaker: We have so much time during the Finance Bill. We may discuss it then.

Dr. Lanka Sundaram (Visakhapatnam): The hon. Minister said that a sufficient number of copies of the Report are placed in the Library. In view of the enormous interest aroused by this enquiry may I make a suggestion that if any hon. Member asks for a copy, a copy may be supplied to him? We have to read it at home. We cannot read it only in the Library.

Mr. Deputy-Speaker: Copies may be placed not only in the Library, but some in the Notice Office also.

Shri C. D. Deshmukh: I shall endeavour to make them available.

Shri H. N. Mukerjee (Calcutta North-East): Would the Government consider the possibility of allotting another day, because as far as the Finance Bill is concerned, we have got only two days and as you know, during the Finance Bill so many subjects have to be discussed? So, I am just asking the Government whether they will be in a position to allot one day.

Mr. Deputy-Speaker: There is plenty of time till the 4th April. Anyhow, the suggestion has been made. Sardar Swaran Singh.

GOVERNMENT PREMISES (EVIC- TION) AMENDMENT BILL

The Minister of Works, Housing and Supply (Sardar Swaran Singh): I beg for leave to introduce a Bill further to amend the Government Premises (Eviction) Act, 1950.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Government Premises (Eviction) Act, 1950."

The motion was adopted.

Sardar Swaran Singh: I introduce the Bill.

DEMANDS FOR GRANTS

Mr. Deputy-Speaker: The House will now proceed with the consideration of the Demands for Grants in respect of the Food and Agriculture Ministry. The following are the Demands that are formally placed before the House:—

Demands Nos. 43, 44, 45, 46, 47, 123, 124 and 125.

I would have been glad if the Cut Motions had been given at the Table. Hon. Members may do so within fifteen minutes, and I would have them tabulated, and the Cut Motions standing in the name of whichever hon. Member is present here will be treated as having been moved on the floor of the House.

DEMAND NO. 43—MINISTRY OF FOOD AND AGRICULTURE

Mr. Deputy-Speaker: Motion is:

"That a sum not exceeding Rs. 42,91,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Ministry of Food and Agriculture'."

DEMAND NO. 44—FOREST

Mr. Deputy-Speaker: Motion is:

"That a sum not exceeding Rs. 30,84,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Forest'."

DEMAND NO. 45—AGRICULTURE

Mr. Deputy-Speaker: Motion is:

"That a sum not exceeding Rs. 3,37,54,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Agriculture'."

DEMAND NO. 46—CIVIL VETERINARY SER- VICES

Mr. Deputy-Speaker: Motion is:

"That a sum not exceeding Rs. 33,86,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the